

(f) providing for appointment of supervisors of railway labour and their functions;

(g) providing for any other matter which has to be, or may be, prescribed under this Chapter.

(2) The rules made under sub-section (1) shall be subject to the provisions of section 143.

71F. Nothing in this Chapter or the rules made thereunder shall authorise a railway servant to leave his duty where due provision has been made for his relief, until he has been relieved. Railway servant to remain on duty.

71G. (1) Subject to any rules that may be made under section 71E, the Central Government may appoint persons to be supervisors of railway labour. Supervision of railway labour.

(2) The duties of supervisors of railway labour shall be—

(a) to inspect railways in order to determine if the provisions of this Chapter and of the rules made thereunder are duly observed; and

(b) to perform such other functions as may be prescribed.

(3) A supervisor of railway labour shall be deemed to be an Inspector for the purposes of sections 5 and 6.

71H. Any person under whose authority any railway servant is employed in contravention of any of the provisions of this Chapter or of the rules made thereunder shall be punishable with fine which may extend to five hundred rupees." Penalty.

Rep. by Act 58 of 1960, s. 2 + sub I (Amend 26.12.60)

THE REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) ACT, 1956

ACT No. 60 OF 1956

An Act further to amend the Representation of the People Act 1950.

[25th September, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. This Act may be called the Representation of the People (Third Short title, Amendment) Act, 1956.

Insertion of new section 24.

Temporary provision for inclusion of certain newly registered citizens.

2. In Part III, after section 23 of the Representation of the People Act, 1950, the following section shall be inserted, namely:—

“24. (1) Subject to the provisions of sections 16, 17 and 18, every person who has been registered before the 1st day of November, 1956, as a citizen of India under clause (a) of sub-section (1) of section 5 of the Citizenship Act, 1955, shall be entitled to be registered in the electoral roll for a constituency, if that person on the 1st day of March, 1956, was not less than 21 years of age and was ordinarily resident in that constituency. 43 of 1950. 57 of 1955.

(2) Every authority registering as citizens of India under the said clause (a) persons ordinarily resident in a constituency shall, as soon as may be after the 31st day of October, 1956, and not later than the 31st day of December, 1956, send to the electoral registration officer for the constituency a list in the prescribed form of all persons so registered who on the 1st day of March, 1956, were not less than 21 years of age.

(3) Upon receiving a list under sub-section (2), the electoral registration officer shall, after inquiring into the correctness of the list in such manner as may be prescribed, direct the inclusion in the electoral roll of the names of all persons included in the list who, in his opinion, are entitled to be registered in the electoral roll for the constituency under sub-section (1).”.

See India Code,
Vol. V-A.

THE KHADI AND VILLAGE INDUSTRIES
COMMISSION ACT, 1956

ACT No. 61 OF 1956

ARRANGEMENT OF SECTIONS

SECTIONS

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